

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,

Nauroji Nagar, New Delhi- 110029

Ph: 011-26189709 Fax: 011-20904365

Petition No.: 159/TT/2024

Date: 29.8.2024

To

Shri Mohd. Mohsin,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for Asset 1- OPGW link for 765 kV Bina-Jabalpur (230 kms) under central sector, Combined Asset 2, (Asset 2A- OPGW link for 220 kV Vapi-Kharadpada (30 Kms) & Asset 2B- OPGW link for 66 kV Kharadpada-Ambali (15 Kms) under Central Sector), Asset 3- OPGW link for 400 kV Bina-Bina (JP) (20 kms) under Central Sector, Asset 4- OPGW link for 220 kV RBPH-CHPH (1.20 kms) under Central Sector, Asset 5- OPGW link for 400 kV Bhachau-Vasrana (9.25 kms) under Central Sector, Asset 6- OPGW link for 765 kV Bina-Indore (311 kms) under Central Sector, Asset-7- OPGW link for 400 kV Nagda-Dehgam (331 kms) under Central Sector, Combined Assets 8, (Asset 8A- OPGW link for 220 kV Indore-Indore (SZ) (7 kms) under state sector, Asset 8B- OPGW link for 132 kV Waidhan-Singrauli (10 kms) under state sector, Asset 8C- OPGW link for 220 kV Malanpur-Gwalior (40 kms) under state sector, Asset 8D- OPGW link for 220 kV Neemuch-Gandhisagar (78 kms) under state sector, Asset 8E- OPGW link for 220 kV Shivpuri-Bina (170 kms) under state sector), Asset 9- OPGW link for 220 kV Xeldom-Ambewadi-Narendra (144 kms) under Central Sector and Asset 10- OPGW link for 400 kV Mundra-Jetpur under central sector under "Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan (Additional Requirement)".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries within two weeks:

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission assets.
- b) Confirm whether the initial spares claimed is included in the Capital Cost and ACE submitted in the Auditor's Certificate? Further, submit the Initial Spares discharge details.
- c) Submit both Part A (ACE for each year) & Part B (Regulation-wise ACE claim on cash basis) of Form-7 as per the Tariff Format for 2019 Tariff Regulations.
- d) Detailed reasons and the respective documentary evidence for justifying the proposed SCOD of 22.4.2020 for Asset-5.
- e) Confirm whether Asset-10 is already commissioned or not. If yes, submit the actual COD and documentary evidence for the same. If it is already commissioned, submit the IDC statement and revised tariff forms.
- f) CMD Certificates for all the transmission assets.
- g) Detail of works against which additional capital expenditure has been claimed for FY 2019-24 as per the following format for Asset.

Asset No.	Head wise/ Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional liability recognized				Outstanding Liability as on 31.3.2024
					2019-24 period				2019-24 period				2024-29 period				

- h) Chronological details for each event of delay that affected commissioning of the transmission asset in the following format:

Sr No.	Reason for Delay	Delay From Date	Delay To Date	Duration of delay	Overlapping Period	Effective Delay excluding Overlapping period

Forms

- a) Form 12 (Details of time overrun)
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.

3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)